



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original

Application No. 215 of 200 3

Applicant(s)..... P. G. K. Murli Respondent(s)..... U.O.I.

Advocate for Applicant(s)..... M/S P. K. Nayak Advocate for Respondent(s).....

NOTES OF THE REGISTRY

gfo for M 50/- filed.

For Consideration P1.

DRB
21.4.03

DR

Sheshu

21.04.03

For Registration Please

DRB
23/4/03

SO (J)

DRB
25/4/03

Sheshu

Registration

DRB
25/4/03 25.04.03

ORDERS OF THE TRIBUNAL

REGISTER

DRB
25/4/2003
Registrar

1. ORDER DT. 29. 4. 2003.

This matter has been taken up today on being mentioned by the learned Counsel for the Applicant.

Heard Mr. Naik, learned counsel for the Applicant and Mr. R. C. Rath, learned Standing Counsel for the Railways,; on whom a copy of this Original Application has been served.

Applicant started his career as works Supervisor during 1988 and after going

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admissim & STY orders
Pl. on Memo. Bench

through the process of recruitment through RRB examination, he was regularised as Inspector of works Gr.III on 18.12.1992. He came to be posted at Bhadrak as a Jr. Engineer on 5.5.94 and then came on transfer to Jajpur Keonjhar Road during February, 2001. From Jajpur Keonjhar Road, he came to be posted at Balugaon by order dt. 4.3.2002. Now by impugned order under Annexure-2 dated 2.1.2003, he has been asked to face transfer from Balugaon to Berhampur. Being aggrieved by such frequent transfer orders, the Applicant has filed the present O.A. u/s.19 of the A.T. Act, 1985.

Transfer being an incident of service, it is for the authorities of the Applicant/Respondents to give due consideration to the grievance of the Applicant raised against the impugned transfer order dt. 2.1.2003. Therefore, this OA is disposed of with a direction to the Respondents (especially Respondent No. 4), i.e. Senior Divisional Engineer (Co-ordination) at Khurda Road to look to the grievances of the Applicant as raised in this OA and pass necessary orders within a period of thirty days from the date of receipt of a copy of this order. The Respondents are, hereby, directed to allow the applicant to continue at Balugaon until a final decision is taken by the Respondent No. 4 on the grievances of the Applicant as directed above.

J

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NOTES OF THE REGISTRYOFF NO 215/03
ORDERS OF THE TRIBUNAL

copy of order off. 29/4/03
served to the Counsel
by both sides.

11/4/03
304/03
S.O.

Dr. St. 29.4.03

Copies of order
alongwith copies of the
order to all respondents.

11/5/03

11/5/03
SD

With the observations and directions
made above, this O.A. is disposed of at the
stage of admission. No costs.

Send copies of this order alongwith
paper book to the **Respondents** and free
copies of this order be given to learned
counsel for both sides.

Yours
29/04/03
Mensor (Judicial)